

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA NO. 446/86

Shri R.G.Gund,
282, Wanowri,
Pune 411 040.

... Applicant

v/s.

Commissioner of Income Tax
(Appeals), Pune.

AND THREE OTHERS.

... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances:

Applicant in person

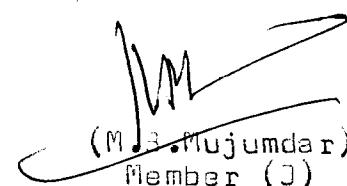
Mr.S.R.Atre (for Mr.P.M.Pradhan)
Advocate
for the Respondents

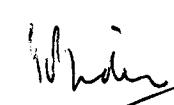
ORAL JUDGMENT

Dated: 2.1.1989

(PER: M.B.Mujumdar, Member (J))

Heard the applicant in person and Mr.S.R.Atre for Mr.P.M.Pradhan for the respondents. In view of the order passed by the Commissioner of Income-tax (Appeals), Pune on 7.11.1988 the present application does not survive. The applicant states that the application be disposed of by giving some time to the respondents to implement the order of the Commissioner of Income-tax (Appeals), dated 7.11.1988. Hence, we direct that the respondents shall implement the order of the Commissioner of Income-tax (Appeals), Pune dtd. 7.11.1988 and give the consequential benefits to the applicant within a period of two months from the date of receipt of a copy of this order. Parties to bear their own costs.


(M.B.Mujumdar)
Member (J)


(M.Y.Priolkar)
Member (A)